

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 30466/2018

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

HRISHI KESH PANDEY (DEAD) & ORS.

Respondent(s)

IA No. 76866/2020 - APPLICATION FOR CONDONATION OF DELAY IN FILING
THE APPLICATION FOR SETTING ASIDE THE ABATEMENT

IA No. 76861/2020 - APPLICATION FOR SUBSTITUTION

IA No. 76862/2020 - CONDONATION OF DELAY IN FILING SUBSTITUTION
APPLN.

IA No. 76864/2020 - SETTING ASIDE AN ABATEMENT)

Date : 27-11-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
[IN CHAMBER]

For Petitioner(s) Mr. Vishnu Shankar Jain, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned in filing application for substitution and
setting aside abatement is condoned.

Application for substitution to bring on record legal
representatives of deceased respondent no.1 and application for
setting aside abatement are allowed.

(ASHWANI KUMAR)
ASTT. REGISTRAR-cum-PS

(DIPTI KHURANA)
COURT MASTER (NSH)